

(2022) 07 SIK CK 0015

In the Sikkim High Court

Case No : Regular Second Appeal No. 03 Of 2021

Tshering Dorjee Lepcha

APPELLANT

Vs

Chimbu Lepcha And Others

RESPONDENT

Date of Decision : 25-07-2022

Acts Referred:

Citation : (2022) 07 SIK CK 0015

Hon'ble Judges : Meenakshi Madan Rai, J

Bench : Single Bench

Advocate : Safal Sharma, Dewen Sharma Luitel, Yadev Sharma, Sujan Sunwar

Judgement

Meenakshi Madan Rai, J

Mr. Dewen Sharma Luitel, Advocate, enters appearance on behalf of the Respondent Nos.1 and 2 and undertakes to file Vakalatnama during the course of the day.

Learned Counsel for the Appellant submits that Page Nos.96 and 100 of the Paper-Book are illegible. That, in Page No.98(A) the word "certain" has been inserted whereas such word does not appear in the original NOC at Page No.98. That, there is no typed copy to Page No.104 of the Paper-Book.

Let Registry take necessary steps to rectify Page Nos.96, 98(A), 100 and 104.

Paper-Book be made over to Learned Counsel for Respondent Nos.1 and 2.

List on 29-08-2022.